



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-A EXTRAORDINARY
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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 10th February, 2023.

L.A. BILL No. 3 OF 2023.

A BILL FURTHER TO AMEND THE TELANGANA MUNICIPALITIES ACT, 2019.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fourth Year of the Republic of India, as follows:

1. (1) This Bill may be called the Telangana Municipalities (Amendment) Bill, 2023.

**Short
title
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[1]

B. 145 (RSN)

(2) Clause 2 (i) shall come into force with effect from 2nd February, 2024.

(3) Clause 2 (ii) shall come into force with effect from 27th January, 2025.

Amendment of Schedule - I, (Act No. 11 of 2019).

2. In the Telangana Municipalities, Act, 2019, in schedule-I,-

(i) under the Heading "XIII KUMARAMBHEEM ASIFABAD", after Sl.No. 35, the following shall be inserted in the respective columns, namely,--

Sl. No.	Name of the District	Name of the Municipality	Number of Wards
1	2	3	4
"35 (a)		Asifabad (by merging Asifabad, Janakapur and Godavelly Villages)	20"

(ii) under the Heading "XXX NAGARKURNOOL", against Sl.No.126, the following shall be substituted in the respective columns, namely,--

Sl. No.	Name of the District	Name of the Municipality	Number of Wards
1	2	3	4
"126		Kollapur (excluding the Villages Boyalapally (Narsingarao pally) and Thalla Narsimhapuram)	19"

STATEMENT OF OBJECTS AND REASONS

Sub-section (3) of Section 3 of the Telangana Municipalities Act, 2019 provides that the State Legislature may, by way of amendment to the Act, modify or add or alter Schedule I or II of the Act so as to, form a new Municipality by separation of local area from any Municipality, or by uniting two or more local areas or part of areas, or by uniting any local area to a part of Municipality, include within a Municipality any local area, exclude from a Municipality, any area comprised therein, constitute any local area as a Municipality, alter the name of any Municipality, revise the boundary of municipal area, describe the boundary of Municipality or abolish a Municipality.

The District Collector & District Magistrate, Komarumbheem Asifabad, keeping in view of the urban characteristics of the Asifabad, Janakapur & Godavelly villages, while furnishing the demographical and geographical details of the above villages has submitted a proposal for constitution of Asifabad Gram Panchayat as Municipality duly merging Janakapur & Godavelly villages and stated that the said villages comprises population of 16,597 and the area is of 17.02 Sq. Kms (including Abadi) and with projected population of 23389.

The Collector & District Magistrate, Nagarkurnool has reported that, the villages of Boyalapally and Thalla Narasimhapuram are located far off from the municipality and ensuring basic amenities and infrastructural facilities has become challenging. Further, the lands pertaining to these villages are not contiguous to the municipal areas where majority of the population is residing are separated by agricultural lands. Ward committees have also duly discussed and recommended for exclusion of the following villages and formation of into new GPs so as to ensure better service delivery in terms of amenities and facilities.

The Council of Ministers vide Council Resolution No.550/2023, dt. 05.02.2023 has approved the proposal for (i) Constituting the Asifabad Municipality by merging the villages of Asifabad, Janakapur & Godavelly and also for (ii) excluding the areas of Boyalapally (Narsingarao pally) and Thalla Narsimhapuram villages from the Kollapur Municipality by amending the Schedule-I of Telangana Municipality Act, 2019.

The Government after careful consideration of the proposal have agreed for the same and decided to amend the Telangana Municipalities Act, 2019 suitably.

This Bill seeks to give effect to the above decision.

K. TARA KAMA RAO,
Minister for Information Technology,
Electronics & Communications, Municipal
Administration & Urban Development,
Industries & Commerce.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Municipalities (Amendment) Bill, 2023, after it is passed by the Legislature of the State may be submitted to the Governor for assent under article 200 of the Constitution of India.

K. TARA KAMA RAO,
Minister for Information Technology,
Electronics & Communications, Municipal
Administration & Urban Development,
Industries & Commerce.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.

